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Punjab Municipal Corporation (Amendment) Act, 2012 9 of 2012

[13 July 2012]

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AN ACT further to amend the Punjab Municipal Corporation Act, 1976. Be it enacted by the Legislature of the State of Punjab in the Sixty-third Year of the Republic of India as follows:

1. Short Title And Commencement :-

- (1) This Act may be called the Punjab Municipal Corporation (Amendment) Act, 2012.
- (2) It shall be deemed to have come into force on and with effect from the fifth day of May, 2012.

2. Amendment In Section 113 Of Punjab Act 42 Of 1976 :-

In the Punjab Municipal Corporation Act, 1976, in section 113, in the second proviso, for the sign "." appearing at the end, the sign ":" shall be substituted and thereafter the following proviso shall be added, namely :--

"Provided further that with effect from the commencement of the Punjab Municipal Corporation (Amendment) Act, 2012, no octroi shall be levied on petrol and diesel.".

3. Repeal And Saving :-

(1) The Punjab Municipal Corporation (Amendment) Ordinance, 2012 (Punjab Ordinance No. 2 of 2012), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.